

FIR No. 84/14
PS: Darya Ganj
U/s: 302/307/174-A/201/34 IPC
Ashraf Vs. State

18.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Ld. Counsel for applicant/accused Ashraf. (Through V/C).

This is an application u/s 439 Cr.PC on behalf of applicant/accused Ashraf, seeking interim bail on the ground of illness of his mother. Reply filed by IO after verification of the medical documents of applicant's mother that she is under treatment for the diseases mentioned in the medical prescription dated 07.05.2020 at Fatima Clinic, Darya Ganj, Delhi.

Ld. Counsel for applicant submits that applicant is not involved in any other case and he has been falsely implicated in this case. He also submits that applicant's mother is not well and she is under treatment for various illness mentioned in the prescription dated 07.05.2020. He submits that applicant is in JC since November-2014 and presently the case is at the stage of final arguments which due to the pandemic disease of Covid-19 is going to take time for final decision.

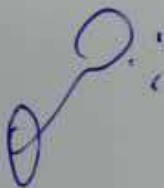
Ld. APP strongly oppose the bail application as he submits that there are serious allegations of murder against the applicant and the case is at the final stage and there all chances that if applicant is admitted on bail, he may jump the same.

In pursuance of order dated 08.306.2020, Jail Superintendent has filed his report that the conduct of the applicant is not satisfactory as he was punished twice, once in the year 2017 and then in the 2018.

I have considered the arguments addressed by both the parties and perused the judicial record.

The perusal of the judicial record shows that vide order dated 28.06.2014, applicant was declared proclaimed offender, thereafter arrested on

--Page 1 of 2--



20.10.2014. The charge u/s 174-A IPC, apart from other charges u/s 302/34 IPC, is also framed against the applicant.

The applicant is seeking interim bail on the ground of illness of his mother. The perusal of the medical prescription slip/certificate dated 07.05.2020 of applicant's mother shows that she is suffering from heavy bleeding from Uturess, weakness, pain in abdomen and chest, diabetes and high blood pressure. The medical prescription/certificate of applicant's mother nowhere shows that she needs any immediate care. Keeping in mind the conduct of the applicant that he was earlier declared proclaimed offender due to which the trial of the case got stalled and now the case is at the stage of final arguments, the possibility of absconding of the applicant cannot be ruled out, further considering the seriousness of the offence, no ground for interim bail is made out. Hence, the present application is hereby dismissed.

Copy of this order be given dasti to the applicant.

Put up for final arguments on 30.06.2020.

Ahlmad is directed to inform the counsels about the date of 30.06.2020, for final arguments. Counsels are at liberty to file written arguments in PDF Form on the official e-mail ID of this court i.e. readerasj02central@gmail.com.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
18.06.2020

FIR No. 209/17
PS: Karol Bagh
U/s: 380/395/397/482/452/120-B/34 IPC
Narender @ Sunny Vs. State

18.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
None for applicant/accused.

Vide order dated 15.06.2020, the present application was ordered to be sent to the court of Ms. Neelofar Abida Parveen, Ld. ASJ, Central, however, inadvertently the present application has been put up before this court by the Filing Centre.

The trial of the case is stated to be pending in the court of Ms. Neelofar Abida Parveen, Ld. ASJ, Central. Let the present application be put up through Video Conferencing before the court of Ms. Neelofar Abida Parveen, Ld. ASJ, Central, today i.e. 18.06.2020 at 11:00 AM.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
18.06.2020

FIR No. 176/19

PS: Civil Lines

U/s: 302/308/325/323/149 IPC

Imran Khan Vs. State

18.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Ld. Counsel for applicant/accused Imran Khan. (Through V/C).

Reply filed by the IO, seeking time to verify the medical documents of applicant's wife. IO is directed to verify the same and file his report on next date.

Put up on 22.06.2020.

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
18.06.2020

FIR No. 42/20

PS: Prasad Nagar

Ld. APP strongly oppose the bail application as he submits that applicant was caught at the spot and recovery was effected from him. Co-accused is still absconding. He also submits that applicant is involved in other 20 cases of similar nature. Ld. APP submits that the chargesheet is not yet committed to the court of Session, hence, the matter is at the initial stages and there are all possibilities that applicant may influence the witnesses.

Considering the seriousness of the offence, allegations against the applicant, his past antecedents that he is involved in number of criminal cases of similar nature and the case is at the initial stage as not even committed to Sessions, the possibility of influencing the witnesses by the applicant cannot be ruled out, hence, at this stage, no ground for bail is made out. Accordingly, the present application is hereby dismissed.

Copy of this order be given dasti to the applicant.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
18.06.2020

FIR No. 42/20
PS: Prasad Nagar
U/s: 394/34 IPC
Hariya @ Hari Chand Vs. State

18.06.2020

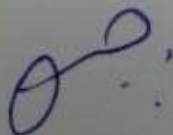
Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Ld. Counsel for applicant/accused. (Through V/C).

This is an application u/s 439 Cr.PC on behalf of applicant/accused Hariya @ Hari Chand seeking regular bail. Reply filed by IO.

The case of the prosecution is that on 24.02.2020, the applicant alongwith co-accused Rajiv (not arrested) snatched the gold chain of the complainant within the jurisdiction of PS Prasad Nagar. The applicant was apprehended at the spot, however, co-accused Rajiv succeeded in absconding on the motorcycle on which the crime was committed. From the possession of the applicant, the gold chain of the complainant and two live cartridges were recovered.

Ld. Counsel for applicant submits that applicant has been falsely implicated and was picked from his house. He submits that investigation is complete, charge sheet is filed in the court of Ld. MM, though not committed to the court of Session Yet, therefore, no purpose shall be served by keeping accused behind bar. He also submits that in other criminal cases lodged against the applicant, he has been acquitted in some of the cases and others are still pending trial.



FIR No. 187/19
PS: Sadar Bazar
U/s: 302 IPC
Wasim Akram Vs. State

18.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Harish Kumar, Ld. Counsel for applicant/accused Wasim Akram.

The present application u/s 439 Cr.PC seeking interim bail has been filed on behalf of applicant/accused Wasim Akram. Verification report filed by IO.

At this stage, counsel for applicant submits that he does not want to press the present application and same be dismissed as withdrawn. Statement of applicant's counsel recorded separately to this effect.

In view of the statement of applicant's counsel, the present application is dismissed as withdrawn.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
18.06.2020

FIR No. 195/19
PS: Kamla Market
U/s: 365/392/397/411/34 IPC
Salman Vs. State

18.06.2020

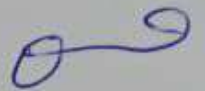
Fresh interim bail application u/s 439 Cr.PC received by way of assignment.
It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
IO SI Mahesh Bhargav.
Sh. Monis Ahmed, Ld. Counsel for applicant/accused Salman.

This is an application u/s 439 Cr.PC on behalf of applicant/accused
Salman, seeking interim bail. Reply filed by IO.

At this stage, counsel for applicant submits that he does not want
to pursue the present application and same be dismissed as withdrawn.
Statement of applicant's counsel recorded separately to this effect.

In view of the statement of applicant's counsel, the present
application is dismissed as withdrawn.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
18.06.2020

FIR No. 103/19
PS: Sadar Bazar
U/s: 394/397/411/34 IPC
Gautam Vs. State

18.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
None for applicant/accused Gautam.

Vide order dated 06.06.2020, passed by Ms. Neelofar Abida Perveen, Ld. ASJ, Central, the present application has already been dismissed as withdrawn, hence, no further order is required.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
18.06.2020

FIR No. 211/19
PS: Prasad Nagar
U/s: 302 IPC
Monu Kandra Vs. State

18.06.2020

Fresh interim bail application u/s 439 Cr.PC received by way of assignment.
It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Vineet Jain, Ld. Counsel for applicant/accused Monu Kandra.
(Through V/C).

This is an application u/s 439 Cr.PC on behalf of applicant/accused Monu Kandra seeking interim bail on the ground of marriage of his sister stated to be scheduled for 29.06.2020. Reply filed by IO on merits but he is seeking time to verify the factum of marriage of applicant's sister. IO is directed to verify the same and also the family background including the family members of the ~~applicant~~ ^{applicant}.

Put up on 24.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
18.06.2020

FIR No. 32/20
PS: Kamla Market
U/s: 365/394/397/411/34 IPC
Krishan Vs. State

18.06.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Ajay Kumar, Ld. Counsel for applicant/accused Krishan.
(Through V/C).
SI Mahesh Bhargav, PS Kamla Market, in person.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Krishan, seeking regular bail. Reply filed on behalf of IO. Counsel for applicant submits that he has not received either the copy of FIR or chargesheet. SI Mahesh Bhargav submits that the copy of FIR be supplied by him to the counsel within a day. Same be supplied accordingly.

Put up for arguments on the bail application, on 24.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
18.06.2020

FIR No. 70/18
PS: Pahar Ganj
U/s: 302/307/34 IPC
Manohar Kumar Sharma Vs. State

18.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Abhay Anand, Ld. Counsel for applicant/accused Manohar
Kumar Sharma.

Concerned Jail Superintendent has filed the report that in pursuance of bail order dated 12.06.2020, whereby applicant was enlarged on bail, the address verification was sent by him to the concerned IO/SHO, however, the IO has not send any reply regarding address verification of the applicant. Concerned IO/SHO is directed to send the address verification report of the applicant to the concerned Jail Superintendent till tomorrow and file the compliance report in the court.

Put up on 19.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
18.06.2020

FIR No. 273/19
PS: L. P Estate
U/s: 420/406/468/471 IPC
Indira Rani Sagar Vs. State

18.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. R. K. Pillai, Ld. Counsel for applicant/accused Indira Rani
Sagar.

IO is not present. IO be called for next date.

Put up for arguments on the bail application, on 22.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
18.06.2020

FIR No. 34/20
PS: Kamla Market
U/s: 307/34 IPC
Mohd. Naveed Vs. State

18.06.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
IO SI Mahesh Bhargav.
Mohd. Iqbal, Ld. Counsel for applicant/accused Mohd. Naveed.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Mohd. Naveed, seeking regular bail. Reply filed by IO. Applicant is seeking bail on the ground of parity that co-accused Jaid has already been admitted on bail. Copy of bail order dated 05.05.2020 of Ld. ASJ whereby co-accused Jaid was admitted on bail is annexed with the application. The bail order dated 05.05.2020 shows that the complainant was threatened in the court who gave his consent for admitted the co-accused Jaid on bail.

Let complainant be called through for tomorrow i.e. 19.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
18.06.2020

FIR No. 147/19
PS: Wazirabad
U/s: 308/325/34 IPC
Netrapal & Ors. Vs State

18.06.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
SI Rohit on behalf of IO.
Sh. Ashok Mishra, Ld. Counsel for applicant/accused Netrapal.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Netrapal, seeking regular bail. Reply filed by the IO.

At this stage, counsel for applicant submits that he does not want to pursue the present application and same be dismissed as withdrawn. Statement of applicant's counsel recorded separately to this effect.

In view of the statement of applicant's counsel, the present application is dismissed as withdrawn.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
18.06.2020